

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3726
TO BE ANSWERED ON MARCH 23, 2023**

LAND POOLING POLICY

NO. 3726. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the total number of applications received and quantum of land offered in Zone P 1 for land pooling indicating it as a percentage of total Land available for pooling in the said sector;**
- (b) the total quantum of land required to start pooling and development of land in the said sector;**
- (c) the current policy regarding the areas/zones where the land offered is less than that required under Land Pooling Policy (LPP);**
- (d) whether any changes are proposed in the LPP for areas/zones where land offered does not meet the norms for minimum land required and if so, the details thereof; and**
- (e) whether the Government proposes to develop and allow land owners to develop residential units in such areas without the application of land pooling policy to check development of unauthorized dwellings/Jhuggis and if so, the details thereof and if not, the reasons therefor?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a) The Delhi Development Authority(DDA) has informed**

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that a total of 39 applications have been received in Zone P-1 on the DDA portal. The Sector-wise details are at Annexure.

- (b) Land pooling is implemented sector wise and the current regulations mandate a minimum of 70% contiguous land of the total poolable land within a particular sector to qualify for implementation.**
- (c) In notified land pooling areas, the development is to be carried out only as per the Land Policy for which there is requirement of pooling of 70% contiguous land.**
- (d) In order to promote consortium formation, the Ministry has accorded approval for issuing provisional notices for formation of consortium to sectors which have achieved 70% pooling but may not have achieved contiguity of the lands.**
- (e) No sir. Any unauthorized development which is not under the Land Policy is not permitted and action is taken against such development by DDA as per procedure.**

Annexure

Annexure in reply to part (a) of Lok Sabha Unstarred Question No. 3726 for answer on 23. 03. 2023 regarding Land Pooling Policy asked by Shri Janardan Singh Sigiwal, Hon'ble MP.

	Total Area of Sectors (Hactare)	Poolable land in Sector* (Hactare)	Area of Land pooled as on 31/12/2022* (Hactare)	Sector Wise - Percentage Area under Land Pooling(%)
Sector -1	202.63	66.52	3.31	4.97
Sector -2	113.06	57.82	0.012	0.02
Sector -3	321.37	98.94	2.81	2.84
Sector -4	202.73	80.10	0	0
Sector -5	235.96	70.12	0	0
Sector -6	163.26	51.19	0	0
Sector -7	213.94	55.97	0	0
Sector -8	81.92	15.74	0	0
Sector -9	173.22	59.26	0	0
Sector -10	187.93	141.04	0	0
Sector -11	183.52	136.37	0	0
Sector -12	141.28	43.04	0	0
Sector -13	84.29	76.15	0	0
Sector -14	137.24	102.58	11.77	11.47
Sector -15	170.07	101.08	3.65	3.61
Sector -16	221.74	106.61	0.49	0.45
Sector -17	107.59	61.30	0.22	0.35
Sector -18	202.99	69.74	0	0
Sector -19	208.14	46.08	2.64	5.7
Sector -20	184.21	70.60	3.33	4.71
Total		1510.25	28.232	
Total Area pooled inside sectoral boundary (A) in Zone P-I.			28.232	
Total Area pooled outside the sectoral boundaries(B) in Zone P-I*			27.85	
Percentage of Land Pooled Within sectoral Boundaries.			1.87% (28.232/1510.25x100)	

*The figures are provisional and subject to revision and reconciliation.